

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

OA 3106/2017

This the 03rd day of July, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Shri Gagan Deep Singh
Age 27, Group B
S/o Shri Malkiat Singh
R/o House No. 79, A-1 Block,
Gali No. 19, Kamal Vihar, Burari
Delhi - 84

..Applicant

(By advocate: None)

VERSUS

1. Govt. of N.C.T. of Delhi
Through Chief Secretary,
Govt. of NCT of Delhi,
I.P. Estate, New Delhi-02

2. Delhi Subordinate Service Selection Board,
Through its Secretary,
FC-18, Institutional Area, Karkardooma,
Delhi-110092

3. The Director,
Delhi Fire Service Headquarters,
Connaught Place, New Delhi-01

4. Institute of driving and traffic research,
Wazirabad Road,
Adjoining Loni Road Flyover,
Delhi

.Respondents

(By advocate: Ms. Sangita Rai for R-2 and Mrs. Harvinder Oberoi for R-3)

ORDER (ORAL)

By Hon'ble Mr. S.N. Terdal, Member (J),

None for the applicant. Learned counsel for the respondents has filed a letter dated 01.03.2018, which reads as follows:-

“However, since the DFS is only a proforma party in the matter and the User Department i.e. DSSSB and the since the challenge in the above referred matter is only against the user department i.e. Delhi Subordinate Service Selection Board, GNCTD (R-2), the matter needs to be defended by it without wasting any further time.

In the light of the above stated facts and circumstance, it seems that the DSSSB is once again requested to defend the matter more significantly being the recruitment agency as the role of the DFS starts after receipt of dossiers of the selected candidates.

Apart from the above, the Delhi Fire Service Department has complied with the orders of Hon'ble CAT dated 08.09.2017, 14.09.2017, 19.09.2017, 20.09.2017 & 21.09.2017 and allowed the candidates to participate in the driving test provisionally subject to outcome of O.A. No. 3106/2017, 3217/2017, 3302/2017, 3325/2017, 3349/2017.”

2. In view of the above, and in view of the fact that today there is no representation for the applicant, the OA is dismissed in default for non prosecution. No order as to costs.

**(A.K. Bishnoi)
Member (A)**

**(S.N. Terdal)
Member (J)**

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